

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3489  
ANSWERED ON:01.12.2010  
COMMITTEE TO LOOK INTO CORRUPTION COMPLAINTS  
Lal Shri Kirodi ;Rama Devi Smt. ;Yadav Shri M. Anjan Kumar

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether an Expert Group or a Committee has been constituted to look into the matter of corruption complaints against Secretaries to the Government of India;
- (b) if so, the details thereof alongwith the composition of the Committee, reference point of the Committee, etc.; and
- (c) the details of the cases so far handled by the Committee in this regard?

**Answer**

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a) to (c) : Department of Personnel & Training has issued O.M. No.104/100/2009-AVD-I dated 14th January, 2010 & 8th March, 2010 outlining a procedure for handling complaints against Secretaries to the Government of India. As per this O.M., a view on complaints against Secretaries to the Government of India is required to be taken by a Group comprising of (i) Cabinet Secretary (ii) Secretary to the Prime Minister (iii) Secretary(Coordination) in the Cabinet Secretariat (iv) Secretary, DOPT, and (v) Secretary, CVC. Complaints against Secretaries to the Government of India, whether pseudonymous or otherwise, received by the Cabinet Secretariat or the CVC or the DOP&T or the Prime Minister's Office, will be first scrutinized by the above Group. This is an ongoing process and the complaints placed upon the Group are in various stages of consideration. No action has been recommended against the Secretary of any Department, so far.